

SUPREME COURT OF INDIA
ADMN. MATERIALS BRANCH

F.No. 1/Con//2022/SCI(AM)
Dated : 29th April 2022

LAST DATE FOR SUBMISSION OF TENDER : 20 /05/2022 (Friday) upto 3.00 P.M.
at Reception Counter No. 17 (R & I)

DATE & TIME OF OPENING OF TENDERS : 21/05/2022 (Saturday) at 11.00 A.M.

DATE & TIME OF AUCTION OF VEHICLES : 21/05/2022 (Saturday) at 11.30 A.M. onwards

AUCTION-CUM-BID NOTICE
FOR SALE OF USED VEHICLES
(Eco Sports Titanium Cars)

Sealed tenders are invited for auction of used vehicles viz. **08 Nos. of Eco Sports Titanium Cars/ 2013 model** in the Supreme Court premises on 'AS IS WHERE IS BASIS'. The rates may be quoted as per descriptions of the Vehicle(s) mentioned at **Annexure 'A'** annexed hereto.

Interested parties for inspection and other details in respect of the said vehicle(s), if they so desire, may contact Branch Officer, Transport Branch (Tel. No : 011-23115910) on any working day between 10.30 AM and 4.30 PM except on Saturdays, Sundays and Holidays, for any further information about the said vehicle(s) before quoting the rates.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) Tender Document and (ii) Earnest Money, superscribing on the envelopes (a) "Tender/ Price Bid for SALE OF USED VEHICLES" and (b) "Earnest Money for SALE OF USED VEHICLES" respectively and may be sent by post sufficiently early so as to reach the Registry within date and time, or may be delivered at the Counter No. 17 (R&I).
2. The tenderers are expected to examine all the instructions, proforma, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
3. The tender must be received not later than the date & time specified for submitting the same. In case the date of submitting the tender is declared as a Holiday, then the next working day will be treated as due date for submission of tender.

B. TERMS AND CONDITIONS OF TENDER

4. The Tenderers are required to quote their highest rates of the vehicle(s) mentioned in **Annexure 'A'** annexed hereto. The auction of all the used vehicle(s) will be held one by one and not as a single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of that vehicle. The auction will be held in the Supreme Court premises.
5. The tenderers are required to send their rates along with **Demand Draft of Rs. 4,000/-** (Rupees Four Thousand only) drawn in favour of "The Registrar, Supreme Court of India, New Delhi" as **Earnest Money** which will be refunded to the unsuccessful tenderers on their written request with respect thereto. Name of the firm/individual, telephone no. and address may be indicated on the reverse side of the Demand Draft.
6. The rates should be valid for a minimum period of 60 days.
7. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the entire money deposited by him/her shall stand forfeited.
8. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry.
9. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
10. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof. The tenderer has the liberty to opt for any number of vehicle(s) from amongst the options available at Sl. No. 18 of the Tender document and shall accordingly quote the rates at **Annexure 'A'** both in figures and words corresponding to the vehicle(s) they are opting for.
11. Quotations including the documents submitted therein must be duly signed failing which the offer shall be liable for rejection.

12. Each tenderer has to certify that all the terms and conditions are acceptable to him/her. The Earnest Money shall stand forfeited in case of breach of any of the conditions mentioned herein.
13. Before start of auction, closed covered bids received shall be opened and declared.
14. Auction for only one vehicle will be taken up at a time and each participant will be permitted to offer his/her highest rate over and above the reserve price or highest written bid received for the vehicle, whichever is more and the sale will be fixed in favour of the participant offering the highest price for the vehicle. The auction in respect of next vehicle will be conducted only after receiving the 50% amount of highest bid for the previous one vehicle. If the auction is not completed on that day upto 4 p.m, the same will be continued on the next working day commencing at 11 a.m till all the vehicle(s) are sold in auction. If there is no bidder for any vehicle, the next vehicle will be put for auction.
15. **50% amount of the reserve price of the vehicle (s) is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of demand draft/pay order, after adjusting the Earnest Money already deposited, as referred to in Clause 5 above for particular make/model if the bidder does not wish to bid for any further vehicle. If he/she proposes to participate in any further auction, after successful auction of a vehicle, the earnest money will be carried forward, till he/she proposes not to participate in auction for any further vehicle. If the amount is not deposited, the earnest money will be forfeited and that vehicle will be put in auction again and the bidder will be barred from participating in auction for any other vehicle.**
16. It is obligatory for each bidder who desires to purchase more than one vehicle, to quote for such number of vehicle(s) in that category as per Annexure-A attached herewith. Vehicle to the successful bidder shall be released only after depositing full and final payment in the Registry by the bidder.
17. Auction for all the used vehicle(s) will be taken up at a time and each participant will be permitted to offer his/her highest rate over and above the reserve price or highest written bid received for the said item(s), whichever is more, and the sale will be fixed in favour of the participant offering the highest price for the used vehicle(s).

18. At the time of auction, no bidder shall be permitted to bid for vehicle for an amount less than the reserve price of the particular vehicle as mentioned hereinbelow against each vehicle :

S. No	Make/Model of vehicles	Vehicle Registration No.	Total Kms covered	Reserve Price (Rs.)	Remarks
1	Eco Sports Titanium/ 2013 model	DL7CAF0002	100667	1,94,000	<i>Reserve price are without Vehicle Registration Number</i>
2	Eco Sports Titanium/ 2013 model	DL7CAF0007	117215	1,92,,000	<i>-do-</i>
3.	Eco Sports Titanium/ 2013 model	DL7CAF0009	99565	1,85,000	<i>-do-</i>
4	Eco Sports Titanium/ 2013 model	DL7CAF0010	81143	1,90,000	<i>-do-</i>
5	Eco Sports Titanium/ 2013 model	DL7CAF0011	82954	1,95,000	<i>-do-</i>
6	Eco Sports Titanium/ 2013 model	DL7CAF0013	69720	1,70,000	<i>-do-</i>
7	Eco Sports Titanium/ 2013 model	DL7CAF0014	88351	1,90,000	<i>-do-</i>
8	Eco Sports Titanium/ 2013 model	DL7CAF0016	85828	1,93,000	<i>-do-</i>

Note: All Vehicles' reserve price are without Registration Number.

19. To be eligible for bidding, the bidder shall along with depositing the earnest money, submit written bid in closed cover in Proforma (Annexure 'A') for purchase of the used vehicle(s). The written bid shall not be less than the reserve price of the used vehicles, but shall be more than the reserve price.
20. **The bidder would be eligible to bid for one or more than one vehicle, subject to the payment of money as mentioned in Clause 15 and further subject to the condition that he/she has submitted such number of bids as he/she proposes to bid and further that the bid shall not be less than the reserve price or written bid submitted, if any, in relation to that vehicle.**
21. The Officers /staff of the Supreme Court of India and their family members shall not be permitted to participate in the said auction.
22. The successful bidder shall get the vehicle(s) transferred in his/her name as per rules, at his/her own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. **The Supreme Court Registry shall not in any manner be concerned with or responsible for registration of the vehicle(s) and will have no liability whatsoever after the delivery of vehicle to the successful bidder.**

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

23. 50% amount of the reserve price of the vehicle (s) is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of demand draft/pay order, after adjusting the Earnest Money already deposited. If the amount is not deposited, the earnest money will be forfeited and the vehicle(s) will be put up in auction again and the bidder will be barred from participating in auction taking place in furtherance of the cancelled auction.
24. On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within 3 working days failing which 50% amount already deposited shall stand forfeited and the said vehicle(s) will be sold in auction. After full and final deposit, the vehicle(s) shall be allowed to be lifted by the bidder within 3 working days.
25. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar, Supreme Court of India, New Delhi.
26. The successful tenderer shall engage his/her own labour for the purpose of lifting of auctioned vehicle(s).
27. The successful tenderer shall ensure that the personnel so deployed should maintain due decorum and also restrain them from collaborating or mixing up with any outside element or with the workers/staff of the Registry of the Supreme Court of India and Advocates, etc.
28. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason therefor. The decision of the Committee of Officers conducting the auction shall be final.
29. The successful bidder shall take away the auctioned vehicle(s), at his/her own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. The Supreme Court Registry shall not in any manner, be concerned with or responsible for the vehicle(s), and will have no liability whatsoever after the delivery of said vehicle(s) to the successful bidder.

30. At the time of auction, any bidder trying to cartel with other bidders to otherwise influence the auction process may be evicted and his /her earnest money may be liable to be confiscated.
31. In case of default of any conditions as stated by the successful bidder during the period of his/her engagement, the earnest money shall stand forfeited without any further notice of opportunity.
32. It shall be presumed that the bidder has fully inspected the used vehicle(s) before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said vehicle(s) subsequently.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in two separate sealed envelopes, one containing (i) "Tender Document" and another containing (ii) "Earnest Money" superscribing on the envelopes (a) "Tender/price bid for SALE OF USED VEHICLES" and (b) "Earnest Money for SALE OF USED VEHICLES" respectively, addressed by name to Shri Anil Kumar Sharma, Additional Registrar (AM), Supreme Court of India, New Delhi, so as to reach on or before **20.05.2022 upto 3:00 P.M. which will be opened on 21.05.2022 at 11:00 A.M in the Supreme Court Registry and thereafter auction process will be started** by a Committee of Officers constituted for the purpose before the tenderers or their authorised representative(s) who may wish to remain present.

The tenders received after due date and/or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, Envelopes containing tenders will be opened.

Sd/-
(Anil Kumar Sharma)
Additional Registrar (AM)
29-04-2022

Encl : ANNEXURE 'A'

SUPREME COURT OF INDIA
ADMN. MATERIALS

F.NO. 1/Con//2022/SCI(AM)
Dated : 29/04/2022

LAST DATE FOR SUBMISSION OF TENDER : 20/05/2022 upto 3.00 P.M.

DATE & TIME OF OPENING OF TENDERS : 21/05/2022 at 11.00 A.M.

DATE & TIME OF AUCTION OF VEHICLES : 21/05/2022 at 11.30 A.M. onwards

PROFORMA

**(To be filled in by the Bidders with reference to Auction Notice for sale of used Vehicles
viz. Eco Sports Titanium Cars)**

1. Name of the Bidder with address :

**2. Name of the contact person with
Mobile/Telephone No. (s) :**

3. Fax No./E-mail ID :

4. GST No. :
*(Mandatory for Agencies but
Voluntary for Individual(s))*

5. Price to be offered by way of written bid against each registered vehicle mentioned below (in any case be not less than the reserve price fixed but may be more than that) :

S. No	Make/Model of vehicles	Vehicles Registration No.	Reserve Price (Rs.)	Bidding for Vehicle(s) (YES or NO)	Offered price (In Figures and Words)
1.	Eco Sports Titanium/ 2013 model	DL7CAF0002	1,94,000		
2.	Eco Sports Titanium/ 2013 model	DL7CAF0007	1,92,,000		
3.	Eco Sports Titanium/ 2013 model	DL7CAF0009	1,85,000		
4.	Eco Sports Titanium/ 2013 model	DL7CAF0010	1,90,000		
5	Eco Sports Titanium/ 2013 model	DL7CAF0011	1,95,000		

S. No	Make/Model of vehicles	Vehicles Registration No.	Reserve Price (Rs.)	Bidding for Vehicle(s) (YES or NO)	Offered price (In Figures and Words)
6	Eco Sports Titanium/ 2013 model	DL7CAF0013	1,70,000		
7	Eco Sports Titanium/ 2013 model	DL7CAF0014	1,90,000		
8	Eco Sports Titanium/ 2013 model	DL7CAF0016	1,93,000		

Note: All Vehicles' reserve price is without Registration Number.

Date :

Signature of the participant

Place :